GOVERNMENT OF INDIA MINISTRY OF LAW AND JUSTICE DEPARTMENT OF JUSTICE

LOK SABHA UNSTARRED QUESTION No. 2167 TO BE ANSWERED ON FRIDAY, THE 12th DECEMBER, 2025

VIDEO CONFERENCING FACILITIES IN DISTRICT COURTS

2167 Shri Tanuj Punia:

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) the number of district courts in the country that do not have video conferencing facilities and necessary digital equipments for hybrid hearings; and
- (b) the timeline by which the Government will have these facilities?

ANSWER

MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF LAW AND JUSTICE; AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS

(SHRI ARJUN RAM MEGHWAL)

(a) & (b): One of the components of eCourts Project Phase III is Video Conferencing for which an amount of Rs. 228.48 Crores has been earmarked under the project. As per information provided by the eCommittee, Supreme Court of India, Video Conferencing facilities have been enabled between 3,240 court complexes and 1,272 jails across the country. The District and Subordinate courts have heard 2.85 crore cases using the video conferencing system. The information regarding the number of district courts in the country that do not have video conferencing facilities and necessary digital equipment for hybrid hearings are placed in Annexure-I. Further, as per the Detailed Project Report (DPR) of the eCourts Project Phase-III, there is provision for enhancing and upgrading the available infrastructure of Video Conferencing in courts.

STATEMENT REFERRED TO IN REPLY OF LOK SABHA UNSTARRED QUESTION NO. 2167 FOR 12.12.2025 REGARDING VIDEO CONFERENCING FACILITIES IN DISTRICT COURTS.

Details of District Courts that do not have video conferencing facilities and necessary digital equipment for hybrid hearings:

Video Conferencing Facilities in District Courts			
Sr. No.	High Courts	The number of district courts under the jurisdiction of the High Courts that do not have video conferencing facilities and necessary digital equipment for hybrid hearings	
1	Allahabad	Nil	
2	Andhra Pradesh	Only 3 Courts out of 657 Established Courts do not have equipment for Hybrid Hearings	
3	Bombay	72 numbers of courts do not have Video Conferencing Systems and 341 numbers of Courts do not have digital equipment for hybrid hearing.	
4	Calcutta	Nil (under eCourts Project)	
5	Chhattisgarh	Nil	
6	Delhi	Nil	
7	Gauhati (Arunachal Pradesh)	2	
8	Gauhati (Assam)	Nil	
9	Gauhati (Mizoram)	2	
10	Gauhati (Nagaland)	Nil	
11	Gujarat	Nil	
12	Himachal Pradesh	VC facilities for hybrid hearings have not yet been provided in 82 courts, whereas the same have been provided in 63 courts under Phase-III of the eCourts Project."	
13	Jammu & Kashmir and Ladakh	Nil	
14	Jharkhand	Nil	
15	Karnataka	877	
16	Kerala	6	
17	Madhya Pradesh	Nil	
18	Madras	12 newly constituted Courts in the Cadre of Civil Judge	

19	Manipur	NA
20	Meghalaya	Nil
21	Orissa	Nil
22	Patna	Nil
23	Punjab & Haryana	Nil
24	Rajasthan	95 Courts
		(45 Courts created during FY 2024-25 and 50 Courts created during FY 2025-26)